

ITEM NO.301

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 11338/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3239/2012 passed by the High Court of Judicature at Allahabad)

SHYAM NARAIN PANDEY

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 24557/2024 - RECALLING THE COURTS ORDER)

Date : 05-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Manoj K. Mishra, Adv.
Mr. Umesh Dubey, AOR
Mr. A. Baskar, Adv.
Mr. Vishal, Adv.
Ms. Madhulika, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. no. 24557/2024 is allowed and the order dated 05.12.2022 is recalled. SLP(Crl.) no. 11338/2022 stands restored to its original number and position.

Issue notice in the special leave petition.

Notice will be served by all modes, including *dasti*.

Trial Court records will be requisitioned and the relevant documents and depositions, if required, will be translated into English.

An e-copy of the trial Court records will be made available to the learned counsel for the parties.

To be listed along with SLP(Crl.) Diary no. 26918/2022 titled "*Pawan Kumar Pandey @ Bablu & Ors. v. The State of Uttar Pradesh*" and connected matters in March 2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR